

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “SMC-1” BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

**ITA No.34/Del/2020
Assessment Year : 2011-12**

Lalit Agarwal, SFS Flat No.346, Pocket-A-5/B, Paschim Vihar, New Delhi-110063. PAN-AAFPA1724J	vs	ITO, Ward-61(2), New Delhi.
APPELLANT		RESPONDENT
Appellant by	Appellant's application on record	
Respondent by	None	
Date of Hearing	24.06.2021	
Date of Pronouncement	24.06.2021	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee for the assessment year 2011-12 is directed against the order of Ld. CIT(A)-20, New Delhi dated 31.10.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The assessee, vide its letter dated 14.06.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on
24th June, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI